

(2018) 06 CHH CK 0113

Chhattisgarh High Court

Case No: Writ Petition (S) No. 4028 Of 2018

Manjhiram Sahare

APPELLANT

Vs

State Of Chhattisgarh
And Ors

RESPONDENT

Date of Decision: June 22, 2018

Acts Referred:

- Chhattisgarh Civil Services (Classification, Control And Appeals) Rules, 1966 - Rule 9, 23
- Constitution Of India, 1950 - Article 226

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Goutam Khetrapal, Syed Majid Ali

Final Decision: Dismissed

Judgement

P. Sam Koshy, J

1. The challenge in the present Writ Petition is to the order Annexure-P/1 dated 15/05/2018 whereby the services of the petitioner has been placed

under suspension invoking Rule 9 of the Chhattisgarh Civil Services (Classification, Control and Appeals) Rules, 1966.

2. The said order is an appealable order under Rule 23 of the said Rules.

3. In the instant case, the petitioner seems to have not followed the said statutory remedy available to him, but has straight away rushed to the Court.

4. Moreover, the grievance raised by the petitioner and the contentions put forth by the counsel for the petitioner are all factual in nature which this

Court in exercise of its power under Article 226 of the Constitution of India would find it difficult to appreciate.

5. Thus, reserving the right of the petitioner to prefer an appeal under Rule 23 against the impugned order, the present Writ Petition in its present form at this stage stands dismissed.